

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

3
O. A. NO. 260/00578 OF 2014
Cuttack this the 24th day of July, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)

.....
Radhakanta Pradhan,
aged about 58 years,
Son of Late Narayan Prasad Pradhan,
At/Po.- Nikirai, Via- Indupur, Dist- Kendrapara,
At present working as Asst. Superintendent of Post Offices,
Sundargarh (H.O.) in the Office of S.S.P. Sundargarh.

...Applicant

(Advocates: M/s. D.K.Mohapatra, A.Sahoo, A.Nayak)

VERSUS

Union of India Represented through

1. Secretary to Govt. Post and Telegram Department,
Central Secretariat,
New Delhi.
2. Chief Post Master General,
Bhubaneswar Circle, Bhubaneswar,
Dist-Khurda.
3. Ekalabya Choudhury,
Asst. Superintendent of Post in charge Bargarh,
Under the Administrative jurisdiction of
Superintendent of Post Offices Sambalpur,
At/Po./Dist- Bargarh.

... Respondents

(Advocate: Mr. S.B.Jena)

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohapatra, Learned Counsel for the Applicant,
and Mr. S.B.Jena, Ld. Addl. CGSC appearing for the Respondents, on whom
a copy of this O.A. has already been served, and perused the materials
placed on record.

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2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 for quashing of Annexure-A/2 so far as it relates to the promotion of Respondent No.3 to the post of Postal Superintendent Grade B and to consider his candidature for promotion to the said post with all consequential service benefits w.e.f. the date his junior was given promotion. Mr. Mohapatra, Ld. Counsel for the applicant, submitted that after issuance of Annexure-A/2 the applicant has immediately preferred representation vide Annexure-A/3 dated 17.07.2014 before Respondent No.2 but till date no response has been received from the said Respondent.

3. Mr. S.B.Jena, Ld. Addl. CGSC appearing for the Respondents, has no immediate instruction, if any such representation has been preferred by the applicant and the status thereof.

4. Since it is the positive case of the applicant that the representation preferred by him is still pending, without entering into the merit of the matter, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation dated 17.07.2014 (if the same has been received and is still pending) and dispose of the same communicating the result thereof to the applicant in a well reasoned order within a period of 30 days from the date of receipt of copy of this order. If after such consideration, the applicant is found to be entitled to the relief claimed by him then expeditious steps may be taken to grant the benefit.

5. As agreed to by the Ld. Counsel for both the sides, copy of this order, along with copy of the O.A., be transmitted to Respondent No. 2 by



Speed Post at the cost of the applicant, for which Mr. Mohapatra, Ld. Counsel for the applicant, undertakes to file the postal requisites by 25.07.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER (Judl.)

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